

The



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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 1996-L.—22nd November, 2018.—The Governor having been pleased to order, in cancellation of the

notification No. 1564-L, dated the 9th August, 2018, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the re-publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby re-published for general information:—

Bill No. 23 of 2018**THE BENGAL SMOKE-NUISANCES (REPEALING) BILL, 2018.****A****BILL**

to repeal the Bengal Smoke-nuisances Act, 1905.

WHEREAS it is expedient to repeal the Bengal Smoke-nuisances Act, 1905;

Ben. Act III of
1905.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Smoke-nuisances (Repealing) Act, 2018.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The Bengal Smoke-nuisances (Repealing) Bill, 2018.

(Clause 2.)

Repeal of Ben.
Act III of 1905.

2. The Bengal Smoke-nuisances Act, 1905, is hereby repealed.

STATEMENT OF OBJECTS AND REASONS.

The Bengal Smoke-nuisances Act, 1905 (Ben. Act III of 1905), was enacted with an object to prevent the abatement of nuisances arising from the smoke of furnaces in the fire-places in the town and suburbs of the then Calcutta and in Howrah and to provide for the extension thereof to other areas in Bengal.

2. Since the said Bengal Smoke-nuisances Act, 1905, is no more relevant in the present context in the State of West Bengal due to coming into force of the Central Act, namely, the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), it is, therefore, considered necessary and expedient to repeal the Bengal Smoke-nuisances Act, 1905 (Ben. Act III of 1905), on the basis of observation made by the State Law Commission, West Bengal.

3. The Bill has been framed with the above object in view.
4. There is no financial implication involved in the Bill.

KOLKATA,
The 3rd August, 2018.

SUVENDU ADHIKARI,
Member-in-Charge.

By order of the Governor,
SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*